- (b) if so, by when it is going to be increased; and
- if not, the reasons therefor? (c)

Written Answers to

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) Yes, Sir. Government of Assam has requested for extending industrial package to food processing industries.

- (b) Industrial Units engaged in food processing in the State of Assam may avail the benefits of National Mission of Food Processing under Ministry of Food Processing Industries, Government of India under Twelfth Five Year Plan of the Government, w.e.f., 1.04.2012.
  - (c) Does not arise.

## SEZs approved and notified in North East

4360. SHRIMATI NAZNIN FARUQUE: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- the details of total number of Special Economic Zones (SEZs) approved and notified in North East up to now;
  - (b) how many of them have become operational;
- whether Government has assessed the performance of SEZs in the State; (c) and
  - if so, the details thereof and if not, the reasons therefor? (d)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) to (d) Two SEZs have been formally approved in the State of Nagaland out of which one stands notified. The SEZ has not become operational.

In terms of Rule 6 of the SEZ Rules, validity of approval is for a period of three years within which time effective steps are to be taken by the developer to implement the approved proposal. On a request received from the developer, the Board of Approval can extend the validity period. The SEZs are under obligation to achieve positive Net Foreign Exchange (NFE) earnings to be calculated cumulatively for a period of 5 years from the commencement of production, failing which the units shall be liable for penal action under the provisions of the Foreign Trade (Development and Regulation) Act, 1992. However, no export targets are set for Special Economic Zones (SEZs).

Development Commissioner conducts monitoring of all SEZ Units and Developer in terms of SEZ Act, 2005 and Rules.